

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 46(ND)15
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)




SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 02.00 P.M**

**NAME OF THE COMPANY: M/s. Sh. Parminder Singh Shegal & ors. V/s. M/s. Premium Acres
Infratech Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Suman Doral	Advocate	Petitioner's	
2.	KPS Kohli	} Adv.	Respondent 1-4	
3.	Ashu Korpai			
4.	Milan Singh Negi			
5.	ASHUTOSH Gupta	Advocate	Def.	

ORDER

Ld. Counsel for the respondents, who is the petitioner in the connected CP 43(ND)2015, has informed this Court that due to inadvertence the file CP 43/2015 has been transferred to the Chandigarh Bench. He shall be taking appropriate steps to ensure its return before this Bench.

2. The respondent herein has drawn the attention of this Bench to order dated 28.07.2015, whereby it was directed that the petitioner (in 46/2015) was to place on record the sale proceeds and remittances received in respect of the offer of purchase of villas and flats.

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3. The petitioner is therefore directed to file an affidavit in this respect giving the details of the sales, if any, and the consideration received against each unit in compliance of the order dated 28.07.2015.
4. List all the pending applications on 01.08.2016 at 10.30 a.m.

Sd/-

(Ina Mainotra)
Member Judicial

Sd/-

(R.Varadharajan)
Member Judicial